STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a)' to '(d) A Chief Ministers' Conference was organised on 14-9-1992 to discuss various' issues relating to Human Sights, including the setting up of a National Human. Rights Commission. The Conference welcomed the proposal to set tip such 8 Commission and recommended that a Committee of the concerned Central Ministers and 5 State Chief Ministers may be set up to prepare the draft frame-work of the legislation for the proposed Commission.

A Nine-member Committee has been set up for the purpose under the Chairmanship of Union Home Minister. This Committee met on 12-I0-92 and decided that* the views of a cross-section of the society Htay also be ascertained by organising'Seminars different parts of the country. four Seminars have accordingly been held in Bombay, Calcutta, Delhi and Hyderabad. One more Seminar is likely to be organised shortly. It is also proposed to discuss the matter in a meeting of Chief Secretaries and DGPs of the major States.

The views expressed in all these discussions will be considered by the Committee under the Chairmanship of Union Home Minister. Further steps to prepare the final proposal for setting up of the Com mission will be taken immediately on receipt of recommendations of the Committee.

Action against persons guilty for 1984 riots

- 1119. SHRI JAGANNATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the action taken against the guilty persons in the 1984 riots in Delhf and other parts of the country;
- (b) how many persons were involved in these riots;
- (c) how many persons have been punished for the riots, so far; and
- (d) how many persons have been acquitted,'so far?

THE MINISTER OF STATE IN THE MINISTR OF **PARLIAMENTARY** AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME

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AFFAIRS (SHRI M. M. JACOB): (a) and (b) Criminal proceedings,. have been initiated against 2491 persons as on 31-10-1992.

to Questions

- (d) 795 persons have been acquitted and 25 discharged.

Compensation to the victims of 1984 riots

1120. SHRI JAGANNATH SINGH: Will the Ministe Of HOME AFFAIRS be pleased to state:

- (a) the number of victims involved in 1984 riots;
- (b) how many persons have been sanctioned compensation and. what is the amount of compensation; and
- (c) whether all the victims who were sanctioned compensation; •-have been paid the same?

THE MINISTER OF STATE IN THE MINISTRY OF **PARLIMANTREY** AFFAIRS AND THE MINISTER OF STATE IN THE MINISTERY HOME AFFAIRS (SHRI M.M.KJACOB) (a) to (c) The Delhi Administration has undertaken various scherries for the rehabi litation of 1984 riot victims. A statement indicating the number of victims rebabili tated and the relief provided under various schemes and the amount Spent on their rehabilitation is hud an the Table of."tne House.

Statement

The schemes towards relief and rehabilitation of November, 1984 riot viatims families in Delhi and the relief provided as on 30-9-92; is as- under;

- 1. Compensation in case of death/injury
 - (i) Death @ Rs. 29,000/-.
 - (ii) Injury @ Rs. 500/- to Rs. 2000/-.

In 2563 death cases, compensation amounting to about Rs. 5.12 crores has bean given to the next to kin. 2603 injured persons have been-given compensation of Rs. 54.62

- 2. Compension in case of loss of dwelling
 - (i) Total damage @ Rs. 20,000/-.

- (ii) Substantial damage @ Rs. 10,000/-.
- (iii) Partial damage @ Rs. 2,000/-.

Amount of Rs. 5.83 crores disbursed in respect of 3537 dwelling units damaged during riots.

- 3. Marriage assistance
 - (i) Remarriage of widow @ Rs. 5,000/-. .
- (ii) Marriage of daughter @ Rs. 3,000/-
- 213 persons given assistance amounting to Rs. 6.67 lakhs.
- 4. Grant of adhoc relief
 - (i) Adhoc relief to widows and aged persons above 60 years who lost their earning or would be earning members.
 @ Rs. 400/- p.m. and @ Rs. 1000/p.m. w.e.f. 15-3-91.
- 228 widows and 58 aged persons are getting relief under the scheme.
 - (ii) Additional adhoc relief to widows till one employable son/daughter becomes earning member @ Rs. 1000/- p.m. (w.e.f. 16-6-90).
- 37 widows are getting relief under the scheme.
- 5. Uninsured commercial properties

50% of the estimated loss or Rs. 50,000/* whichever is less.

- 3417 cases covered'. Compensation paid amounting to Rs. 4.75 crores.
- Employment to widows and wards
 604 persons provided employment.
- 7. *Tenements to widows and other* 2083 tenements provided.
- 8. Grant of stipend towards of riot affected widows

School going students—Rs. 50/- p.m. College going students—Rs. 100/-p.m.

Stipend amounting to Rs. 10.07 lakhs disbursed under the scheme.

Communal riots in different parts of the country

1121. SHRI SURESH PACHOURI: Will the Minister of HOME AFFAIRS bo pleased to state:

- (a) whether it is a fact that communal riots broke out in various parts of the country, particularly, in Kerela, Bihar, Madhya Pradesh during the last one year;
- (b) if so, what are the details of the communal riots in different parts of the country and the persons killed or injured therein:
- (c) how much compensation was given to each of the dependents of the persons killed and to the injured in these riots; and
- (d) what preventive action has been taken by Government to stop the recurrence of communal riots in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a), Yes Sir.

- (b) On the basis of available information, 16 incidents of communal riots broke out in the country during the last one year in which 163 persons were killed and 906 injured.
- (c) and (d) The Central Government has issued guidelines to all the State Governments/UTs which inter-alia include the payment of ex-gratia relief in case of death, injury or permanent incapacitation. Maintenance of public order is a State subject as indicated in List-II (State List) of the Seventh Schedule of the Constitution. Preventive action for avoiding riots is taken by the State Governments. Adequate legal powers are available to them. The Central Government have issued guidelines on this matter. Central Government also give financial assistance to voluntary organisations for promoting communal harmony.

Killings by militants in Haryana

- 1122. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the number of persons killed by militants in Haryana since July, 1991 till date, month-wise:
- (b) what is the estimated loss of property as a result thereof;
- (c) what is the amount of compensation given to the families of the victims; and